

**Central Administrative Tribunal  
Lucknow Bench, Lucknow**

C.P.No.54/2008 in O.A.No.455/2006

Monday, this the 16<sup>th</sup> day of March 2009

**Hon'ble Shri Shanker Raju, Member (J)  
Hon'ble Dr. A.K. Mishra, Member (A)**

Hanumant aged about 54 years  
Son of late Shri Bihari  
r/o 554 Kha/266, Ambedkar Nagar  
Alambagh, Lucknow

(By Advocate: Shri Praveen Kumar)

..Applicant

Versus

Shri Chahte Ram  
Divisional Railway Manager  
Northern Railway, Hazratganj,  
Lucknow

(By Advocate: Shri B.B. Trpathi for Shri M.K.Singh)

..Respondent

**ORDER (ORAL)**

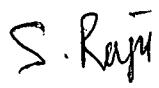
**Shri Shanker Raju:**

We take serious view of the matter that despite decision of the respondent to implement our directions, an order passed on 25.8.2008 shows payment of arrears, etc., as directed by the Tribunal, is yet to be disbursed to the applicant. It is complained that the same has not been paid to the applicant as yet.

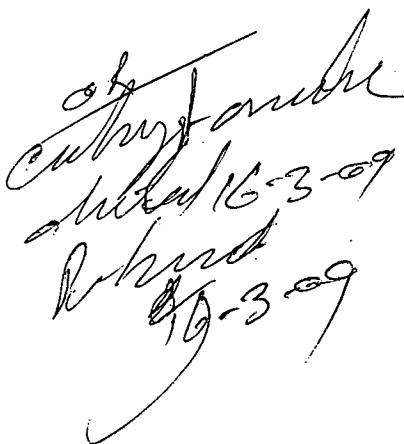
2. In this view of the matter, CP stands disposed of with a direction to the respondent to make the payment of arrears to the applicant within a period of two months from the date of receipt of a copy of this order, failing which, we shall be constrained to take serious view of the matter and call for the

presence of contemnor. Notice is discharged. However, liberty is accorded to the applicant to revive it at an appropriate stage in case of non-compliance. No costs.

  
( Dr. A.K. Mishra )  
Member (A)

  
( Shanker Raju )  
Member (J)

/sunil/

  
Cubby & Anubh  
dated 16-3-09  
Rahul  
16-3-09